

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JAIPUR BENCH, JAIPUR

ORDER SHEET

5

(CP 9/2004 in O. APPLICATION NO.: 117/2003 with MA no. 181/04)

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)


NOTES OF THE REGISTRY

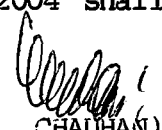
ORDERS OF THE TRIBUNAL

In view of what has been stated above, we are of the view that let the original respondents either obtain the stay order from the Hon'ble High Court within one month or implement the decision given by this Tribunal dt. 12.12.2003 in OA No.117/2003. The submission made by the learned counsel for the original respondents that at least two months time may be granted for the purpose cannot be accepted. In case the original respondents fail to comply the order dated 12.12.2003 within a period of one month, the appropriate action according to law will be taken.

Let the matter be listed on 05.07.2004.

MA No.181/2004 considered. The personal appearance of the applicant named in this MA is disposed of with till further order. MA No.181/2004 shall stand disposed of accordingly.


(A.K. BHANDARI)
MEMBER (A)

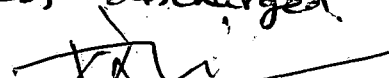

(M. L. CHAUHAN)
MEMBER (J)

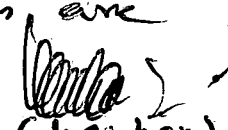
5-7-04

Mr. V. S. Gungar counsel for applicant.
Mr. Tej Prakash Sharma counsel for respondent.

The petitioner has filed this CP for the alleged violation of the order dated 17-12-03 in OA No. 117/2003. Notice of this Contempt Petition was issued to the respondents. Learned counsel for the respondents submits the said order has been complied with. This fact is not disputed by the learned counsel for the petitioner.

In view of what has been stated above, the CP does not survive and is accordingly dismissed. Notices issued to the respondents are hereby discharged.


(A. K. Bhandari)
Member (A)


(M. L. Chauhan)
Member (J)

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